

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JAMMU BENCH, JAMMU**

This the 16th day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

TA 61/1095/2020

Pardeep Kumar, S/o Sh. Mohan Lal, R/o Darshan Nagar, Near Radio Station, Nonial, Tehsil Nowshera, District Rajouri and other four applicants.

.....Applicants.

(By Advocates: Ms. Manpreet Kour)

V E R S U S

1. Union of India through Secretary, Ministry of Defence, Government of India, New Delhi and others.

..... Respondents.

(By Advocate : Mr. Regu Mehta)

O R D E R

By Hon'ble Mr. Rakesh Sagar Jain :

Case of the applicant Pardeep Kumar along with four others applicants is that they are working under the Military Farm of maintained by the respondents' department for the several years. They filed this TA with a prayer to direct the respondents to regularize their services, in the posts against which they are working.

2. We heard Ms. Manpreet Kour, learned counsel for the applicants and Mr. Amit Gupta, learned counsel for the respondents at the stage of admission.

3. The prayer in the TA is to direct the respondents to regularize the services of the applicants. We find it difficult to accede such a request. As a matter of fact the Hon'ble Supreme Court deprecated the practice of issuing such direction. At the same time, if there exists any policy in the Government as regards dealing with the employees of this nature, the cases of the applicants also need to be considered in accordance with that. Beyond that, we cannot issue any direction.

4. We, therefore, dispose of the TA directing the respondents to consider the cases of the applicants, in terms of the existing policy regarding continuance of the persons appointed or engaged on contractual or daily wage basis. The result of such consideration shall be communicated to the applicants within a period of three months. There shall be no order as to costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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